

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.8164/2010
(From the judgment and order dated 22/08/1989 in WPC No.3209/1980 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

STATE OF U.P.& ANR.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln(s) for c/delay in filing SLP and c/delay in refiling SLP and
permission to file additional documents and with prayer for interim relief
and office report)

WITH

SLP(C) NO. 30211 of 2010

(With office report)

SLP(C) NO. 30212 of 2010

(With office report)

SLP(C) NO. 30213 of 2010

(With office report)

SLP(C) NO. 19240 of 2011

(With prayer for interim relief and office report)

Date: 01/03/2013 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Mr. Prateek Dwivedi, Adv.
Ms. Vimla Sinha, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s)
SLP(C) 8164/10 Mr. Manoj Prasad, Adv.

SLP(C) 30211/10 Mr. Vishwajit Singh, Adv.
Mr. Abhendra Maheshwari, Adv.
Mr. Pankaj Singh, Adv.

SLP(C) 30212/10 Mr. A.N. Arora, Adv.

SLP(C) 30213/10 Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Yash Pal Dhingra, Adv.

SLP(C) 19240/11 Ms. Neeru Vaid, Adv.

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UPON hearing counsel the Court made the following
O R D E R

In view of letter, dated 27th February, 2013, circulated by
learned counsel for the petitioner, the matters are adjourned by
six weeks for filing additional documents.

(VINOD LAKHINA)	(INDU BALA KAPUR)	
COURT MASTER	COURT MASTER	